

OA No. 1213/1995

Date of Decision:

1st August, 1997.

BETWEEN:

U.V. Seshagiri Rao

. Applicant

AND

- Union of India rep., by Secretary, Ministry of Defence, New Delhi.
- Flag Officer Commanding in Chief, Eastern Naval Command, H.Q. Visakhapatnam-14
- Base Vitualling Officer, B.V. Yard, Visakhapatnam-9.

Respondents

Counsel for the applicant: Mr.PbB. Vijaya Kumar Counsel for the Respondent: Mr. V. Rajeswara Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Eri H. Rajendra Prasad: Member (Admn.)

Heard Mr. B.M. Patro for Mr. P.B. Vijaya Kumar on behalf of the applicant and Mr. V. Rajeswara Rao for the respondents.

The applicant had been engaged intermittently as unskilled labourer between 1990-1993. On the strength of an interim order passed on 30.12.94, it is stated by Mr. Patro that he has been working continuously without any break from that Date or thereabouts. It is also stated that since his last unbroken engagement he has put in more than 240 days of work in an year and has thus become eligible to be considered for regularisation of his service.

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The respondents may check the veracity of this statement and if found true, examine this claim as per the extant scheme, relevant rules and instructions on the subject. A case of similar nature was disposed of by this tribunal some time ago. It was mentioned by Mr. Patro that the applicant in this OA deserves a similar consideration as was extended to applicant in OA 20/89. This aspect may also be kept in The respondents may view. eventually a smitable decision and communicate the same to the applicant within 120 days from the date of receipt of a copy of this order. It is also directed that as long as there is a requirement of manpower and availability of work, an effort shall be made to continue engaging the applicant in preference to-outsiders from open market provided also that the same does not effect any worker senior to him, and provided further that none is discharged or retrenched merely to accomodate him.

Thus the OA is disposed of.

(H. Rajendra Prasad)
Member (Admn.)

Date:

1st August, 1997

Depute Resistrer (2 ce

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O.A. 1211, 1212 & 1213/95.

To

- 1. The Secretary, Ministry of Defence,
- The Flag Officer, Commanding-in-Chief, Eastern Naval Command, H.Q. Visakhapatnam-14.
- The Base Vitualling Officer, B. V. Yard, Visakhapatnam.
- 4. One copy to Mr.P.B. Vijayakumar, Advocate, CAT. Hyd.

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- 5. One copy to Mr. V. Rajeswar Rao, Addl. CGSC CAT. Hyd.
- 6. One copy to HHRP.M.(A) CAT.Hyd.
- 7. One copy to D.R.(A) CAT.Hyd.
- 8. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAL BENCH AT HYDERABAL

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: (- 8 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in.

O.A.No.

1213/95

T.A.No.

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Admitted and Interim directions

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रोय प्रशासनिक अधिकरण Central Administrative Tribunal प्रयुक्त /DESPATCH

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